

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.340 of 2005  
in  
O.A. No.2009 of 2004

New Delhi, this the 6<sup>th</sup> day of January, 2006

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)**  
**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

V.K. Sharma  
Flat No.C-4-2, Gayatri Apartment,  
Plot No.27, Sector-10,  
Dwarka, New Delhi-110075.

.....Applicant  
(Applicant in person)

Versus

1. Shri Anil Baijal  
Secretary, Ministry of Urban Development & Poverty Alleviation,  
Nirman Bhawan,  
New Delhi-110011.
2. Shri B. Majumdar,  
Director General (Works)  
CPWD, Nirman Bhawan,  
New Delhi-110011.

.....Respondents.

(By Advocate : Shri D.S. Mahendru)

**ORDER (ORAL)**

**Hon'ble Shri V.K. Majotra, Vice Chairman (A) :**

Heard.

2. Learned counsel of the respondents has drawn our attention to respondents' order dated 4.1.2006 stating that a decision has been taken to grant the pay scale of Rs.7500-12000 to the applicant w.e.f. 1.1.1996 and consequential arrears with fixation of his pension shall be paid to the applicant within a period of three weeks from now.
3. Applicant has pointed out that in this order dated 4.1.2006, his designation has not been correctly mentioned and stated that the respondents do not intend giving effect to this order.
4. Further learned counsel for the respondents has agreed that respondents would immediately issue a corrigendum correcting the

designation of the applicant and that consequential arrears shall be paid to him within a period of three weeks from now.

5. Accepting the assurance on behalf of the respondents, this CP is dropped. Notices to the respondents are discharged. In case of non-compliance, a serious view would be taken.

*S. Raju*

**(Shanker Raju)**  
**Member (J)**

/ravi/

*V.K. Majotra*

**(V.K. Majotra)**  
**Vice Chairman (A)**

6.1.06